

## Annexure

<i>State</i>	<i>Amount sanctioned in 1970-71</i>	<i>(Rs. in lakhs)</i>
1. Andhra Pradesh	...	27.40
2. Assam	...	22.99
3. Bihar	...	23.31
4. Gujarat	...	15.64
5. Haryana	...	9.00
6. Jammu & Kashmir	...	2.20
7. Kerala	...	10.00
8. Madhya Pradesh	...	46.81
9. Maharashtra	...	27.82
10. Mysore	...	21.94
11. Orissa	...	16.00
12. Punjab	...	—
13. Rajasthan	...	21.00
14. Tamil Nadu	...	30.73
15. Uttar Pradesh	...	15.00
16. West Bengal	...	14.85
17. Himachal Pradesh	...	17.01
		316.00

चुनाव क्षेत्रों का परिसीमन तथा विधान सभाओं में अनुसूचित जातियों और अनुसूचित जनजातियों को आनुपाती प्रतिनिधित्व

232. श्री पन्नालाल बाहूपाल : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1971 की जनगणना के आधार पर अनुसूचित जातियों और अनुसूचित जनजातियों के लिये उनके जनसंख्या के अनुपात से राज्य विधान सभाओं में स्थान सुरक्षित किये जायेंगे ; यदि नहीं, तो इसके कारण क्या हैं ; और

(ख) क्या भारत में सभी राज्यों के सभी निर्वाचन क्षेत्रों का परिसीमन 1972 के चुनावों से पूर्व कर लिया जायगा और यदि नहीं, तो इसके क्या कारण हैं ?

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) जी हाँ । संसद द्वारा नियुक्त किया जाने वाला परिसीमन आयोग अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए स्थान लोक सभा में और राज्य विधान सभाओं में, दोनों जगह, 1971 की जनगणना के आधार पर, ऐसी रीति में आरक्षित करेगा जैसी संविधान के अनुच्छेद 332 (3) में विहित है (अनुच्छेद 82 और 170(3) देखिए) ।

(ख) जी नहीं । भारत में सब राज्यों में निर्वाचन क्षेत्रों का पुनः समायोजन 1972 के साधारण निर्वाचनों के पहले नहीं किया जायेगा । इस प्रयाजन के लिए, संसद को 1971 की जनगणना के जनसंख्या सम्बन्धी अन्तिम आँकड़े मिल जाने के बाद संभवतः 1972 के मध्य के निकट एक नया परिसीमन आयोग अधिनियम पास करना होगा ।

**Compromise Formula on the Cauvery Water Dispute between Tamil Nadu and Mysore**

233. SHRI C. CHITTIBABU :  
SHRI S. RADHAKRISHNAN :

Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether the Union Government have decided on a compromise formula on the Cauvery Water Dispute between Tamil Nadu and Mysore ;

(b) if so, the details of the compromise formula ;

(c) whether the Government of Tamil Nadu have been consulted on the compromise formula ; and

(d) if so, their reaction thereto ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND

POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B. N. KUREEL): (a) to (d). All the aspects of the dispute over the Cauvery Waters amongst the States of Kerala, Mysore and Tamil Nadu are under careful consideration of the Central Government with a view to finding out how the differences can be resolved.

**Clearance to Hemavathi, Kabini and Harangi Projects in Mysore State**

234. SHRI C. CHITTIBABU : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether Government have given clearance to the Hemavathi, Kabini and Harangi Projects in Mysore State ; and

(b) if so, the reasons for giving clearance to these Projects which are a matter of dispute between Tamil Nadu and Mysore ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI B.N. KUREEL): (a) and (b). The Kabini project, costing Rs. 2.5 crores to utilise 13.31 TMC was cleared by the Planning Commission in 1958. No clearance has so far been given to the Hemavathi and Harangi projects, nor to the revised Kabini project proposed by the Government of Mysore.

**Approval of Planning Commission for Inclusion of Small Car Project in Fourth Plan**

235. SHRI C. CHITTIBABU : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) when the small car project in the Public Sector will be set up ;

(b) whether the Planning Commission had given their clearance to the inclusion of the Project in the Fourth Five Year Plan ; and

(c) if not, whether Government propose to set up the project by availing of financial assistance from banks and other financial institutions ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MAN RAJYA MANTRI) (SHRI GHANSHYAM OZA) : (a) The offers received from foreign parties for collaboration for the manufacture of passenger cars are, at present, being examined with a view to selecting a suitable model and the foreign collaborator. It is not possible at this stage to indicate a definite time schedule for the setting up of the project.

(b) Although the proposed car project has not been included in the Fourth Five Year Plan, the decision to take up the project has been taken in consultation with the Planning Commission.

(c) It is proposed that the Central Government, together with connected public sector enterprises fully owned by the Central Government, would hold the controlling interest of 51% of the equity capital of the proposed undertaking. The balance of 49% may be raised by the offer of shares to the public at large and others.

**Scientific Analysis of the Incidence of Floods in the Country**

236. SHRI T. S. LAKSHMANAN : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) be pleased to state :

(a) whether a scientific analysis of the incidence of floods in the various regions of the country has been undertaken ;

(b) if so, the findings thereof ; and

(c) the action taken by the Government on these findings ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA MEN UP-MANTRI) (SHRI